

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 250 of 2015

Dated : **30th March, 2016**
Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s. Jaigad Power Transco Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv
Mr. Ramanuj Kumar
Mr. Rahul Kumar

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. D.V.Raghu Vamsy for R-1

ORDER

This Appeal being Appeal No.250 of 2015 is fixed for arguments today. Mr. Ramji Srinivasan, the learned Senior counsel for the Appellant prays for postponement of this appeal. It is made clear that if impugned order is not stayed, the State Commission shall proceed further in view of the impugned order.

Post this appeal for hearing on **26th July, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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